CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 217/TT/2026

Subject	:	Petition for determination of the transmission tariff from COD to 31.3.2019 for Asset-1: One No. 500 MVA 400/220 kV Transformer along with associated bays at the NP Kunta Sub-Station, Asset-2: Two Nos. 220 kV Line bays (Bay No 210 & 212) at NP Kunta Substation and Asset-3: Two Nos 220 kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Karnataka Power Transmission Corporation Limited and 18 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Zafrul Hassan, PGCIL Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed its compliance affidavit dated 6.11.2026 pursuant to directions contained in the RoP dated 13.10.2026, furnishing the additional information/clarification sought by the Commission.

3. After hearing, the Commission directed all the Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The matter will be listed for further hearing on **17.12.2026.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)